

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 20954 of 2017

(Arising out of Order-in-Appeal No. BEL-EXCUS-000-APP-
SP-129-16-17 dated 31/03/2017 passed by Commissioner
Of Central Excise, Customs and Service Tax (Appeals),
Mysore.)

**M/s. Hindalco Industries
Limited**

P.B Road, Yamanapur,
BELGAUM.
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and
Service Tax Belgaum**

NO. 71, CLUB ROAD,
CENTRAL EXCISE BUILDING,
BELGAUM – 590 001.
KARNATAKA

Respondent(s)

APPEARANCE:

Shri Nischal, Advocate (LAKSHMI KUMARAN & SRIDHARAN) for
the Appellant.

Shri K. Viswanathan, Superintendent, Authorised Representative
for the Respondent

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20060 / 2023

Date of Hearing: 15/02/2023

Date of Decision: 15/02/2023

Per : Dr. D.M. MISRA

None for the appellant. Appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative for the Department has submitted that the said Scheme has been accepted by the Department and discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order pronounced in the open court on **15/02/2023**.)

(Dr. D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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